

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELH
ORIGINAL APPLICATION NO. 562/2025**

IN THE MATTER OF:

SH. RAVINDRA KUMAR

APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS

RESPONDENTS

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Date: 21/05/2026

THROUGH

Place: New Delhi

Priyanka

**Priyanka swami
Advocate**

**Standing Counsel For DJB
F-13, Jangpura, New Delhi 110014**

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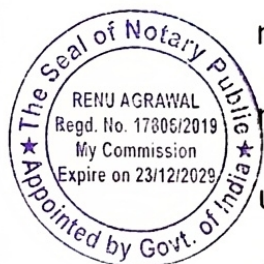
RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT – DELHI JAL BOARD WITH
AFFIDAVIT.**

MOST RESPECTFULLY SHOWETH:

That I, Dalbir Singh, S/o Sh. Karan Singh, aged about 56 years, presently posted as Chief Engineer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, New Delhi, do hereby solemnly affirm and respectfully submit as under:

1. That the present reply is being filed on behalf of Delhi Jal Board (DJB), Respondent No. 4, in response to the allegations raised by the Applicant in the present Original Application. The answering respondent submits that the allegations made by the Applicant are misconceived, factually incorrect, and based on an incomplete understanding of the project undertaken for environmental improvement and groundwater recharge.



2. At the outset, it is submitted that the project referred to by the Applicant forms part of a broader initiative undertaken by the Delhi

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Jal Board for rejuvenation and ecological management of water bodies, with the objective of improving water quality, promoting groundwater recharge, and preventing pollution of natural water bodies.

3. It is submitted that the Sanoth water body, though owned by the Delhi Development Authority (DDA), was taken up for rejuvenation by the Delhi Jal Board pursuant to a formal arrangement executed between the concerned authorities.
4. It is submitted that an MoU was signed between Delhi Jal Board and DDA on 10.04.2023, wherein inter-alia DJB proposed to rejuvenate and maintain water bodies as mentioned in the enclosed Annexure "A" of the MoU for a period of 10 years after completion of the Defect Liability Period (DLP) from its own funds / arranged funds.
5. It was clearly agreed between the parties that DJB shall not make any claim whatsoever from DDA for the work executed under this MoU, and the rejuvenation activities were to be undertaken as part of environmental restoration initiatives.
6. It is further submitted that the said MoU became effective upon signature by the authorized officers/officials from the DDA and DJB,



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and the same was to remain in effect until modified or terminated by mutual consent of the parties.

7. It is pertinent to submit that Clause 3.1.4 of the MoU between DJB and DDA clearly provides that:

"DDA is responsible for resolving any legal issues that may arise out of this MoU."

Thus, the land ownership as well as the primary responsibility relating to legal matters concerning the land remains with the Delhi Development Authority, being the land-owning agency.

8. It is submitted that a meeting was held under the chairmanship of VC/DDA with the Delhi Jal Board Team headed by CEO/DJB on 03.10.2025 in the VC Conference Hall at B-Block, 1st Floor, Vikas Sadan, INA, New Delhi – 110023.

16. The Minutes of Meeting (MOM) were circulated vide No. EM3(25)/86/Vol.32/196 dated 08.10.2025, wherein issues concerning various water bodies were discussed. **True copy of Minutes of Meeting (MOM) circulated vide No. EM3(25)/86/Vol.32/196 dated 08.10.2025 is attached herewith and marked as Annexure P/1.**



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9. In Para 8(d) of the said MOM, it was recorded as under:

"DJB officials stated that DJB is not in position to rejuvenate few of water bodies as committed in MoU. PC(Hort.) suggested that if DJB can't rejuvenate water bodies then DJB may give them back and DDA will work on it. CEO/DJB directed DJB officials to look into this matter and if not feasible then hand over the water bodies back to DDA."

11. It is further submitted that among the various issues discussed, the matter relating to rejuvenation of water bodies/lakes was specifically deliberated upon in the said meeting.

12. That with reference to the above MOM dated 08.10.2025, the matter was further apprised to DDA vide CEO DJB D.O. No. DJB CEO/2025/D-953 dated 03.12.2025, wherein it was communicated that:

"In view of the DJB not being in position to rejuvenate Water Bodies / Lakes anymore, they can be handed over back to the DDA who will work on it."

13. That subsequently, another meeting was held on 03.02.2026 in the VC Conference Hall at B-Block, 1st Floor Vikas Sadan, New Delhi, under the co-chairmanship of EM, DDA and Addl. CEO, DJB for discussing various issues concerning DJB.

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- 17.** The Minutes of Meeting were issued by the Director, DDA vide No. EM3(25)/86/Vol.32/28 dated 09.02.2026 (copy placed at 72/c to 81/c), wherein issues relating to water bodies were again discussed. **True copy of Minutes of Meeting issued by the Director, DDA vide No. EM3(25)/86/Vol.32/28 dated 09.02.2026 is attached herewith and marked as Annexure P/2.**

- 14.** Para 7 of the said MOM records the following:

"Further, the taking over of water bodies has been approved by VC/DDA. The DO letter from CEO/DJB was received for returning 62 nos. of water bodies as undertaken by DJB in the MoU between DDA & DJB dated 10.04.2023. EM/DDA asked all Zonal Chief/DDA about the challenges in handing over, operation and maintenance of returned water bodies. Zonal Chief Engineers requested 3 months time to put up tenders for maintenance of the water bodies. EM/DDA directed to place a formal request of three months for placing the tender of maintenance work of 62 nos. water bodies by DDA."

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18. In the instant case, the Applicant has filed the present Original Application before this Hon'ble Tribunal raising the following allegations:

- a) *"That Delhi Jal Board within the recent years has constructed a Sewage Treatment Plant (STP) upon the land of the Johad itself, purportedly for the purpose of supplying treated water into the Johad.*
- b) *That this construction is inherently contradictory and illegal, as a water body is meant to collect and filter natural rainwater and not to act as a receptacle for artificially treated sewage. It is further alleged that by placing an STP directly upon the Johad land, the Respondents have eliminated a significant portion of the Johad's natural expanse.*
- c) *That the installation of the STP within the Johad premises is allegedly without statutory sanction and violates the Environment (Protection) Act, 1974 and the Delhi Master Plan 2021.*
- d) *That rather than restoring the water body, DJB has substituted ecology with engineering, thereby undermining the purpose of conservation and creating a precedent for destruction of water bodies."*

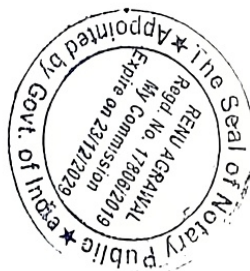
PARA-WISE REPLY

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- 19.** That the contents of para 7(a) of the Application are admitted to the limited extent that the Delhi Jal Board constructed a Decentralized Sewage Treatment Plant (DSTP) for the purpose of increasing groundwater recharge through the use of treated effluent, and the said facility was completed on 31.12.2022, which is a matter of record. It is, however, submitted that the said installation forms part of an environmental management initiative undertaken for treatment of wastewater and its beneficial reuse so as to prevent discharge of untreated sewage and to facilitate groundwater recharge in an environmentally sustainable manner.
- 20.** That the contents of para 7(b) of the Application are denied. It is submitted that the construction of the said DSTP was undertaken with the due permission and approval of the land-owning agency, namely the Delhi Development Authority (DDA). The project was implemented after obtaining the necessary authorization from the competent authority, and therefore the allegation that the construction was arbitrary, illegal, or undertaken without authority is incorrect and misleading. **True copy of relevant permission of the land-owning agency is attached herewith and marked as Annexure P/3.**



- 21.** That the contents of para 7(c) of the Application are denied. It is submitted that the installation of the DSTP was carried out in accordance with the permission granted by the Delhi Development Authority, the land-owning agency, and the project does not violate the provisions of the Environment (Protection) Act or the Delhi Master Plan 2021 as alleged by the Applicant. The project has been undertaken as part of an initiative to treat wastewater and promote environmental protection through groundwater recharge, and therefore the allegation that the installation was without statutory sanction is wholly misconceived.
- 22.** That the contents of para 7(d) of the Application are specifically denied. It is submitted that the installation of the DSTP was undertaken with the objective of improving environmental conditions by ensuring proper treatment of wastewater and its reuse for groundwater recharge. The project is aimed at enhancing ecological sustainability and preventing pollution rather than undermining the conservation of the water body. Therefore, the allegation that the answering respondent has substituted ecology with engineering or caused destruction of natural ecology is baseless, unfounded, and denied.



DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of writ petition are true and correct to my knowledge and belief. Nothing material has been concealed therefrom.

Verified at New Delhi on this 20 day of MAY, 2026


CE (WB)
Delhi Jal Board
DEPONENT

*D/4476/10
I identified the deponent who
has signed in my presence*



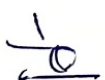

CE (WB)
Delhi Jal Board
Through
Delhi Jal Board

ATTESTED


**NOTARY PUBLIC
(INDIA)**

20 MAY 2026







दिल्ली विकास प्राधिकरण/Delhi Development Authority
अभियंता सदस्य सचिवालय/Engineer Member Secretariat
विकास सदन, आई. एन. ए./ Vikas Sadan, INA
नई दिल्ली-110023/New Delhi-110023

No: EM3(25)/86/Vol.32/196

Dated: 08/10/2025

Minutes of Meeting

A meeting was held under the chairmanship of VC/DDA with the Delhi Jal Board Team headed by CEO/DJB on 03/10/2025 at 11:00 am in VC Conference Hall at B-Block, 1st Floor Vikas Sadan, INA, New Delhi-110023. The list of officers who attended the meeting is annexed as Annexure "A".

A brief presentation was given by Director (Works). A detailed discussion was held on all issues of Engineering, Horticulture and Land disposal Dept. and the outcome of the discussion is as under: -

(1) North Zone

a) **Deficiency Estimate Approved & Payment Made by DDA but DJB is yet to take over the Scheme.**

- **IIPC Timarpur:** -DJB have not taken over the water supply scheme due to pendency of NOC of land for construction of online booster pump. VC/DDA directed Commissioner (LD) to sort out the matter within a week so that NOC can be issued for the land to be given to DJB for online Booster Pump.

(Action: -Commissioner (LD)

F-Block, Gandhi Vihar: -DJB have not taken over the same due to non-payment of balance IFC charges. DDA made request to DJB for the waiver of additional infrastructure charges. CEO/DJB assured that all requests regarding waiver of additional infrastructure charges will be positively considered by DJB. VC/DDA directed all the zones to submit a combined list of schemes regarding waiver of additional infrastructure charges to DJB by 06.10.2025.

(Action: -All CEs)

Community Centre Road no. 44, Pitampura: -Deficiency estimate approved & payment made by DDA but DJB is yet to take over the scheme. DJB pointed out that there is some repair work that needs to be done by DDA before taking over the scheme by DDA. VC/DDA directed CE(North) to complete all repair work within a week and CEO/DJB directed DJB officials to positively take over the scheme after all due diligence from DDA.

(Action: -CE(North) & CE(DJB)

b) **Deficiency Estimate Yet to Be Received From DJB.**

Community Center at Motia Khan, Delhi.

- 112 LIG Flats & 16 Shops at Ashok Nagar along Faiz Road Karol Bagh
- 70 LIG BH (Poorvi) Shalimar Bagh

13/10/2025
VISHAL
E.O.

Handwritten notes and signatures on the left margin:

- ✓ A-111 Com/MLP
- ✓ CE (North) (Com)
- ✓ Dir (A&P)
- ✓ For submitting Compliance Report by 31/10/2025 M.
- ✓ Hwal

- 5080/4740 EWS Houses at Village Siraspur (Narela) Ph-III.
- 268 EWS Flats at Ramgarh Colony, Jahangirpuri
- Transport Centre, Rohtak Road, Punjabi Bagh
- District Centre Wazirpur (Netaji Subhash Place)
- Printing Press Area, Lawrence Road, Near Wazirpur DTC Depot.

CE(North) stated that Joint inspections were held with DJB. However, the deficiency estimates have not been received till date despite follow up requests. Concerned DJB officials stated that for few schemes they need another Joint Inspection and for the rest schemes, preparation of Deficiency Estimate is underway. CEO/DJB directed DJB officials to expedite the submission of Deficiency Estimate to DDA. VC/DDA directed CE(North) to conduct all Joint Inspections as desired by DJB within 2 weeks.

(Action: -CE(North)& CE(DJB))

c) Joint Inspection Yet to Be Done.

- Community Centre A-block, Shalimar Bagh.
- Community Centre B-block, Shalimar Bagh.
- District Centre Wazirpur (Netaji Subhash Place) New Delhi.
- 112 MIG Houses, Vikas Niketan in Pitampura.

CE(North) stated that Joint Inspections for few schemes have now been fixed for coming week but for some schemes it is still pending. CEO/DJB directed DJB officials to conduct all Joint Inspections as desired by DDA within 2 weeks.

(Action: -CE(North) & CE(DJB))

d) Regarding approval of bore wells for In-situ development of Kathputli Colony, Shadipur Depot, Patel Nagar

CE(North) stated that remaining 2 out of 7 bore-wells have been approved by district advisory committee in December 2024. But official letter from DJB is yet to be received in DDA. Concerned DJB official stated that the approval letter has been issued. CEO/DJB directed DJB officials to promptly convey the approval to DDA.

(Action: -CE(DJB))

e) Handing over of Water Supply and Sewerage scheme of 112 MIG Houses, Vikas Niketan in Pitampura.

DJB have declined to take over the water supply and sewerage services citing that these flats are DDA staff quarters and maintenance jurisdiction lies with the DDA. CE(North) informed that the said Housing Pocket has a portion of DDA Staff quarters and rest are General Public flats. CEO/DJB directed DJB officials to conduct a Joint Inspection within a week and initiate the handing /taken over process accordingly.

(Action: -CE(DJB))

f) Legible Drawings Of Water & Sewerage Network Was Not Available

- 648 SFS Houses DA-Block, Shalimar Bagh.
- 560 SFS Houses C & D Block, Shalimar Bagh

The legible drawings of water & sewerage network were not available. DJB (Plg) department was requested to provide the same. DJB officials pointed out that a Sewage Pumping Station (SPS) also needed to be constructed for these schemes for which CE(North) stated that a consultant was hired and concerned division has put up the estimate of work as per consultant's recommendations.

VC/DDA requested CEO/DJB to also take up the Construction work of SPS in its deficiency Estimate and DDA will bear the cost. CEO/DJB directed DJB officials to conduct a Joint Inspection within a week and include construction of SPS in its Deficiency Estimate.

(Action: - CE(North) & CE(DJB))

(2) Sports Zone

a. DDA Golf Course at Sector-24, Dwarka.

A demand note against infrastructure charges for water & sewerage connection was received amounting to Rs. 23,25,89,426/- but 158 acres of the green area of the golf course should not be considered in calculating the infrastructure charges. It was informed that the DDA has set up its own STP for irrigation of 158 acres of green area in golf course, Dwarka and not using any infrastructure of DJB for the said purpose. It is also added that a meeting was also held previously under the chairmanship of Hon'ble LG in which DJB was directed to issue revised demand note after deducting the infrastructure charges for green area, but the same is still awaited.

CEO/DJB assured that all requests regarding waiver of additional infrastructure charges will be positively considered by DJB. VC/DDA directed all zones to submit a combined list of schemes regarding waiver of additional infrastructure charges to DJB by 06.10.2025.

(Action: -CE(Sports))

b. Water & Sewerage Connection of Sports Complex at Sector-33, Rohini.

The above said connection was applied to DJB. However, the same was cancelled with the reason "Technically In-feasible". DJB officials explained that the main reason is scarcity of water supply in the said area.

CE(Sports) requested for water supply, as the said sports complex is being developed as *Centre of Excellence in Aquatics* and inauguration of the complex shall be done very soon. CEO/DJB assured that DJB will look into this and directed DJB officials to find a way to cater the water demand for the sports complex.

(Action: -CE(DJB))

(3) Dwarka Zone

a. Handing over of water and sewer services of District Centre Janakpuri.

Several letters for Joint Inspection have been sent to DJB but same has not been carried out till date as DJB officials have not attended the joint inspection. CEO/DJB directed DJB officials to conduct a Joint Inspection within a week.

(Action: -CE(DJB))

b. Correction in category of bulk water meter from non-domestic to domestic water bill charged by DJB to DDA Housing Societies, i.e.

Dwarka Greens, Sec-14, & Golf View Condos, Sec-19 B, Dwarka. DJB have changed the consumer category from Non-Domestic to Domestic in both housing at Sec-14 & Sec-19B. However, the rebate in bill for sewerage charge, 20 KLD free water scheme to each DU's and revision of the earlier bill based on residential rate of both housing is yet to be carried out by DJB.

CEO/DJB assured that all requests regarding revision of water bill will be positively considered by DJB. VC/DDA directed concerned CEs to submit a combined list of schemes regarding revision of water bill to DJB by 06.10.2025.

(Action: -CE(Dwarka))

c. Inadequate water supply in 273(276) EWS Housing, Manglapuri, Dwarka.

Many complaints have been received regarding inadequate water supply in the said housing pocket by the DJB. Letters have already been written to the DJB to provide adequate water supply.

CEO/DJB explained that a WTP for the said area will be functional by December-2025 and DJB will cater the water demand of the said housing pocket but not before March 2026. VC/DDA directed CE(Dwarka) to provide the water to the housing pocket through water tanker to meet the requirement till march 2026.

(Action: -CE(Dwarka))

d. Regarding waiver of additional IFC amounting to total of Rs.1,56,98,784/- towards provision of water supply and sewer facilities in Pocket-E, Lok Nayak Puram.

DJB increases 5% additional IFC every year in case of payment in delayed or paid after due date. The principal amount (Rs.10.46 Cr) of IFC for the said scheme has already paid to DJB (With delay of 3 months) in 2023.

DJB is holding that amount since 2023 and adding additional charge on the whole amount every year. No waiver of additional IFC was addressed till date. CEO/DJB assured that all requests regarding waiver of additional infrastructure charges will be positively considered by DJB.

(Action: -CE(Dwarka))

(4) South Zone

a. Handing over of Water Supply & Sewerage scheme

- 852+362 HIG/MIG/LIG houses at E-1 DDA flats Vasant Kunj

DDA had already paid infrastructure charges to Delhi Jal Board amounting to Rs.5,72,18,326. However, the DJB is neither supplying water nor taken over the water supply & sewerage scheme.

DJB officials explained that being a Highrise building, DJB can't take over the scheme as per the policy, to which the CE(South) requested that water supply may be given till UGR of the Housing Pocket.

CEO/DJB assured that DJB will look into this and directed DJB officials to find a way to start the water supply till the UGR of the Housing Pocket.

(Action: -CE(South))

b. Water supply and sewerage network

- B-2, Vasant Kunj.
- E-2, Vasant Kunj.
- 1904 Mega Houses of different categories behind D-6, Vasant Kunj.
- 805 LIG Houses at Kaveri Block, D-6, Vasant Kunj.

CE(South) stated that Joint inspections were held with DJB. However, the deficiency estimate has not been received till date despite follow up requests.

Concerned DJB official stated that Sanction scheme for some Housing Pocket is needed from DDA for B-2, Vasant Kunj.

For E-2, Vasant Kunj, network is not reachable.

For D-6, Vasant Kunj, scheme can't be taken over as it is high rise building.

VC/DDA directed CE(South) to provide the required sanction scheme to DJB within next week. CEO/DJB directed DJB official to conduct Joint inspection within a week and expedite the submission of Deficiency estimate for E-2, B-2 & Kaveri, D-6 Housing Pockets.

(Action: -CE(South)& CE(DJB))

c. Water connection pending in 2 nos. of public toilets in Bhikaji Cama Place District Centre.

DJB denied providing water connection to public toilets due to outstanding water bills for the period when Bhikaji was under MCD. DDA have temporarily taken over from MCD for development and will be handed over back to MCD.

CEO/DJB directed DJB official to adjust the outstanding bill with MCD and provide water connection in the public toilets.

(Action: -CE(DJB))

d. Water connection at Nehru Place

There is no adequate water pressure in any toilet to fulfill daily basis water demand. CEO/DJB directed DJB official to look into the issue and do the needful.

(Action: -CE(DJB))

e. Payment of water bill (D-6) Vasant Kunj.

Outstanding bill (Gujjar dairy Yusuf Sarai Community Hall).

The amount paid by DDA is neither realized as credited in the account of DJB nor adjusted in outstanding bill. CEO/DJB assured that all requests regarding revision of water bill will be positively considered by DJB. VC/DDA asked all zones to submit a combined list of schemes regarding revision of water bill to DJB by 06.10.2025.

(Action: -CE(South))

(5) East Zone**a. Approval of the water supply and sewerage scheme, East Delhi Hub, Karkardooma.**

CE(East) requested that provision of water supply arrangement by DJB to be done on priority as a part of housing pocket of around 1500 flats will be put for disposal at the earliest and further requested that DJB should allow Phased/Pro-rata Deposit of IFC Charges aligned with Project Phases and also review the demand note considering *zero discharge* status of STP. CEO/DJB assured that all requests will be considered on priority basis. VC/DDA directed CE(East) to submit fresh application for Phase-I to DJB for revised IFC.

(Action: -CE(East))

b. Bulk connection of DJB potable water in multi-storied pocket 9A & 9B Jasola New Delhi.

There is acute shortage of water in these areas. The infrastructure charges have already been paid by DDA in 2010 for the scheme of HIG Pocket 9A and paid the infrastructure charges for the scheme of Pocket 9B in the year 2019.

CEO/DJB directed DJB official to conduct a Joint Inspection next week and expedite the resolution on priority.

(Action: -CE(DJB))

c. E & M Services to be handed over to DJB like sewerage Pumping station, clear water booster pump set, DG set Booster pumping station, feeding tubewells at following location.

- Nagarjuna apartments near Mayor Kunj Society Chilla Dallupura;
- Distt. Centre, Mayur Palace, Mayur Vihar Phase-I;
- R-Block, Dilshad Garden;
- PSP, Mandawali Fazalpur;
- CBD Shahdara;
- Automobile Centre at Ghazipur;
- District Centre Laxmi Nagar;
- District Centre, Jasola;
- Dilshad Garden
- Pkt-C, IFC, Gazipur;
- Kondli Gharoli;
- 480 EWS Du's Kondli Gharoli, Mayur Vihar Phase-III;
- 201 SFS flat at Gazipur
- 215 HIG houses Jasola 9B.
- 1350 EWS DU's Kondli Gharoli, Mayur Vihar Phase-III

Joint visit of all sites have been completed but the Deficiency Estimate for some schemes is still awaited and other whose DE has been received is presently under review, CE(East) requested for review the DE as the same is observed to be on very higher side including the charges related to watch and ward for 5 years etc.

CEO/DJB directed DJB official to expedite submission of pending Deficiency Estimates within 2 weeks and assured for reconsideration in DJB Demand.

(Action: -CE(DJB))

d. Handing over of E&M services of Vishwas Nagar.

The payment for deficiency charges was made to DJB but DJB revised rates due to revised DSR and demanded additional revised deficiency amount.

CE(East) requested DJB to reconsider the demand and take over the services. CEO/DJB assured that all such requests will be considered and directed DJB officials to resolve the matter on priority.

(Action: -CE(DJB))

e. Revision of Water Bill

- 480 LIG Houses at Kondli, Gharoli.
- 1350 LIG houses at Kondli, Gharoli.
- SFS Flats Gazipur (Site-I Highway Apartments1 Site-II Skylark Apartments)

It was decided that DJB will submit the DDA's request for bill revision to the board for consideration but decision is still awaited.

CEO/DJB assured that all requests regarding revision of water bill will be positively considered by DJB. VC/DDA asked all zones to submit a combined list of schemes regarding revision of water bill to DJB by 06.10.2025.

(Action: -CE(East))

f. Revision of water bill Commonwealth Games Village.

The water charge are being paid by DDA on behalf of RWA/CWG VAOA because the connection stands in the name of DDA. CE(East) requested, that the late payment charges may please be exempted. VC/DDA directed CE(East) to pay late payment charges as delay is on the part of DDA.

(Action: -CE(East))

g. Issue regarding outstanding bill at pocket 1, 2,7& 8 Jasola

Water supply were handed over to DJB in the month of March 2019 after clearing pending water bills. CE(East) stated that claiming of "Sewerage Charges" by DJB at this stage is totally unjustified as DDA is maintaining the "Sewerage Network" of Jasola before handing over to DJB in March 2019.

CEO/DJB assured that all requests will be consider subjected to DDA submission of proper proof of on time payment of all bills. VC/DDA directed CE(East) to sent fresh application to DJB along with all proof of payment.

(Action: -CE(East))

h. Revision of water bill District Centre, Mayur Vihar

DJB did not raise the bill for the period between 2016 and 2022 in accordance with the actual consumption based on the water meter readings, rather raised it on an assumption

basis. CEO/DJB directed DJB official to conduct fresh joint inspection with DDA and jointly arrive at a fresh bill reading on actual consumption basis.

(Action: -CE(East) & CE(DJB))

i. Removal of unauthorized encroachment done by DJB in Pocket 9-A near Jasola Pulliya.

Road cutting permission was granted to DJB up to 30.04.2023. The road has not been restored by DJB till date. Due to blocking of one lane of the road, traffic has adversely affected leading to traffic jam on frequent basis, also creates water logging. CEO/DJB directed DJB official to expedite the DJB work and restore the road on priority.

(Action: -CE(DJB))

(6) Rohini Zone

a. Deficiency Estimate Yet to Be Received From DJB.

- Internal water supply network of 2016 ORT, Sec-4/Extn. Rohini; Allied UGR at Sector-4 (Extn.)
- Internal Sewerage Network of 2016 ORT,
- Peripheral Sewerage Network along 2016 ORT
- Sewer Network Pocket C-2, Sector-27
- Sewerage Network of EWS Housing Pocket C- 5 & C-6, Sector-35, Plotted Pocket A-1, A-2, Pkt. C-1, in Sector-35.
- Water supply network of EWS Housing Pocket C- 5 to C- 6, sector-35, Plotted Pocket A-1, A-2, C-1, in Sector-35

Joint inspections were held with DJB. However, the deficiency estimate has not been received till date despite follow up requests. CEO/DJB directed DJB official to expedite the submission of Deficiency estimate within 2 weeks.

(Action: -CE(DJB))

b. Deficiency Estimate Sent for Reconsideration.

- Sewerage Network of EWS Housing Pocket C-1 To C- 4, Sector-34, Plotted Pocket A-1 To A-4, Pkt. C-1 To C-6, Sector-34.
- Water Supply Network of EWS Housing Pocket C-1 To C-4 Sector-34, Plotted Pocket A1 to A-2 & Pkt. C-1 To C-4, Sector-34.

Joint inspections were held with DJB. The deficiency estimate were received but same was sent back to DJB for reconsideration. CEO/DJB assured for reconsideration in DJB Demand and directed DJB official to conduct Joint inspection again.

(Action: -CE(Rohini) & CE(DJB))

c. Joint Inspection Yet to Be Done.

- Pocket C-1, Sector-27,

- Twin District Centre -I & II, Sector -10, Rohini
- Mangolpuri Industrial Area, Phase-I (Water Supply).

No joint inspection carried out by DJB despite several reminders/ request. CEO/DJB directed DJB officials to conduct all Joint Inspections as desired by DDA within 2 weeks.

(Action: -CE(Rohini) & CE(DJB))

d. Water supply in Command Tank, Sector-36

DJB is requested to take over the command tank of sector 36 and supply the water in this command tank from 17 MGD water. The estimate for the bore-wells has been put up by DDA. CEO/DJB assured that DJB will take over the command tank in due time, meanwhile directed DJB officials to give permission for 25 no. of bore-wells to DDA.

(Action: -CE(Rohini) & CE(DJB))

e. Revision of Water Bill

- Community hall sector-11.

It was decided that DJB will submit the DDA's request for bill revision to the board for consideration but decision is still awaited. CEO/DJB assured that all requests regarding revision of water bill will be positively considered by DJB. VC/DDA asked all zones to submit a combined list of schemes regarding revision of water bill to DJB by 06.10.2025.

(Action: -CE(Rohini))

(7) Narela Zone

a. Approval of water supply and sewerage scheme of sector G2/G6 & G7/G8, & IFC Narela. Issue of exorbitant infrastructure charges levied by DJB on basis of covered area rather than on basis of consumption for approval of various water supply schemes submitted by DDA.

Initially approved by DJB but later on asked for resubmission for some modification but same is pending with DJB. The total amount already paid for the approval of services is Rs. 226 cr. The scheme is pending since 2017. After constant persuasion, DJB has issued demand letters in lieu of infrastructure charges for the above-mentioned schemes on dated 15/07/25 at exorbitant rates amounting to ₹ 405 crore for schemes of Narela zone only in addition to already deposited Infrastructure charges.

Earlier, IFC was calculated on the basis of water consumption (liters per day), which is rational as infrastructure is directly related to the volume of usage. However, DJB has recently adopted a methodology based on built-up area, which does not accurately reflect actual water demand or infrastructure load.

VC/DDA directed CE(Narela) to separately send the case to DJB with all the relevant detail through VC office as this matter needs special attention. CEO/DJB assured that they will positively look into it.

(Action: -CE(Narela))

b. Taking Over Services of Sector A5 To A10 And B2 To B4, Narela.

The deficiency estimate sent by DJB has taken complete replacement of CI water lines which is not agreed to as CI lines has lifespan from 50 to 100 years depend on

prevailing condition and exposure. CE(Narela) requested DJB to look into and revise the estimate. CEO/DJB directed DJB officials to consider the request and revise the deficiency estimate.

(Action: -CE(Narela))

c. Waiver of (additional 5 + 5) = 10 % IFC.

A penalty of 5% interest claimed against infrastructure charge due to minor delay of 4 days in depositing IFC for Narela pocket 3,4,6,7,9,11,13,14 and 1C may be waived off, as this was on account of closure of financial year.

CEO/DJB assured that all requests regarding waiver of additional infrastructure charges will be positively considered by DJB. VC/DDA asked all zones to submit a combined list of schemes regarding waiver of additional infrastructure charges to DJB by 06.10.2025.

(Action: -CE(Narela) & CE(DJB))

d. Issue of levying infrastructure charges for approval of sewerage schemes with condition that infrastructure like STP has to be developed by DDA itself.

DDA had submitted several schemes to DJB in 2017. However, demand letters were issued only recently, after prolonged follow-ups, with the latest one dated 15/07/2025. Since there has been no delay on the part of DDA, it is only appropriate that IFC be calculated based on the rates prevailing at the time of submission (i.e.2017), rather than the escalated rates of 2025.

DJB is requested to revisit the current IFC charges for Water Supply and Sewerage and take corrective actions in the interest of transparency, fairness, and public good. VC/DDA directed CE(Narela) to separately send the case to DJB with all the relevant details through VC office as this matter needs special attention. CEO/DJB assured that they will positively look into it.

(Action: -CE(Narela))

(8) Horticulture zone

a. In the rainy season, the DJB sewers in Sadbhavna Park and Kranti Udyan overflow which lead to waterlogging in the said parks and deterioration of the marble pathways in Sadbhavna park.

CEO/DJB assured that Sewage cleaning is in works and a new STP will be made operational in future for better management.

b. There is a dry waterbody in District Park, Sarita Vihar, for which raw sewage is required from the nearby DJB sewage pumping station.

CEO/DJB directed DJB officials to conduct Joint Inspection by next week and resolve the matter.

(Action: -CE(DJB))

c. There are many reminders of the issues of the clogged and deteriorated sewer line passing through the DDA Park at Mango Orchard, Part III, Andheria More, Mehrauli to DJB. Despite request from DDA for urgent cleaning and maintenance, the problem continues to persist, posing serious sanitation hazards.

CEO/DJB directed DJB officials to look into this matter on priority and also assured that a new line by DJB is underway and will be made operational in future.

(Action: -CE(DJB))

- d. **MoU signed between DDA and DJB dated 10/04/2023 regarding rejuvenation of lakes and water bodies belonging to DDA by DJB but no action has been taken by DJB despite repeated requests.**

- S.No. 12 i.e. Mehrauli (Kishangarh) Sanjay Van Near NeelaHauz ,
- S.No. 32 i.e. SmritiVan , Vasant Kunj .
- S.No. 39 i.e. Hauz Khas.
- S.No. 41 i.e. Sanjay Van (Pond No. 5)

DJB officials stated that DJB is not in position to rejuvenate few of Water bodies as committed in MoU. PC(Hort.) suggested that if DJB can't rejuvenate water bodies then DJB may give them back and DDA will work on it. CEO/DJB directed DJB officials to look into this matter and if not feasible than hand over the water bodies back to DDA.

(Action: -CE(DJB))

(9) Land DISPOSAL Department

- a. **Tajpur Khurd village DSTP (South-West) Allotment of land to DJB for construction of Decentralized sewerage treatment plant at Tajpur Khurd Village in Khasra No. 143(09 Biswa).**

CEO/DJB directed DJB officials to conduct Joint Inspection with DDA by next week and finalize the land allotment.

(Action: -CLD(DDA) & (L&E)/DJB)

- b. **Nayabans DSTP (North-West) Regarding allotment of land measuring 7000 Sqm. at Swatantra Nagar and Banker Village for construction of STP/DSTP in Narela assembly Constituency for the construction of Nayabans DSTP.**

CEO/DJB directed DJB officials to conduct Joint Inspection with DDA by next week and finalize the land allotment.

(Action: -CLD(DDA) & (L&E)/DJB)

- c. **Rajpur Khurd (Maidangarhi) DSTP (South) Land for construction of DSTP in Chhattarpur in RajpurKhurd (Maidangarhi).**

CEO/DJB directed DJB officials to conduct Joint Inspection with DDA by next week and finalize the land allotment.

(Action: -CLD(DDA) & (L&E)/DJB)

- d. **Additional land for QutubgarhDSTP 1896 sqm of land allotted by DDA for Construction of DSTP. Possession also taken over by DJB.**

The matter is resolved now.

- e. **Additional land for SalahpurDSTP 3516 sgm of land allotted by DDA for Construction of DSTP at Salahpur Majra Possession also taken over by DJB.**

The matter is resolved now.

- f. **Jaunti Village DSTP (North-West) Allotment of land for Construction of DSTP in village Jaunti Gram sabha Land.**

CEO directed DJB officials to shift DJB's Transformer to side. VC/DDA directed Comm. (LD) to take help of Police enforcement to deal with resistance against construction of DSTP.

(Action: -CLD(DDA) & (L&E)/DJB)

- g. **JatKhor DSTP (North-West) 2703.15 Sqm. of land allotted by DDA for construction of DSTP at Village JatKhor, Khasra No. 16/12/1 (04-04) North-West District in Bawana AC. Paid Rs. 4,85,11,727/- on dated 17.05.2022. Possession not taken over due to encroachment, existence of big trees, open drain passing through land parcel. Various request for shifting of trees, drain and removal the constructed structure from allotted land or allocation of alternate land sent to DDA, latest reminder sent on 17.06.2025.**

CEO directed DJB officials to take over the possession from DDA by next week.

(Action: -CLD(DDA) & (L&E)/DJB)

- h. **BajitpurThakranDSTP (North)5228 Sqm of land allotted by DDA for construction of DSTP at BajitpurThakran Khasra No. 16/16 (04-16) and 16/15 (04-16) North-West District in Bawana AC.**

The matter is resolved now.

- i. **Tajpur Pahari. Waive off the interest charges amounting to Rs. 1,01,67,418/- of allotment Land measuring 16187 sqm for construction of DSTP at Tajpur Pahari.**

CEO/DJB assured that all requests regarding waiver will be positively considered by DJB. VC/DDA asked all zones to submit a combined list of schemes regarding waiver to DJB by 06.10.2025.

(Action: -CLD/DDA)

- j. **Chhattarpur Extension Land for construction of DSTP in Chhattarpur Extension (Waive off interest of Rs. 4,48,286/- and allotment of balance land about 3000 sqm land allotted 1525.25 sqm possession not given.**

CEO/DJB assured that all requests regarding waiver will be positively considered by DJB. VC/DDA asked all zones to submit a combined list of schemes regarding waiver to DJB by 06.10.2025.

(Action: -CLD/DDA)

- k. **Rangpuri DSTP (Possession of land measuring 1228.57 sqm handed over to DJB. The matter is resolved now.**

- l. **Rangpuri SPS for Rangpuri DSTP possession of land measuring 250 sqm has not handed over.**

The matter is resolved now.

- m. **Land for construction of SPS in urbanized village Chhattarpur.**

- n. **Waive off interest charges amounting to Rs. 27,21,867/- for land at Madanpur Khadar.**

CEO/DJB directed DJB officials to do the needful.

- o. **Mohamadpur Majri Village DSTP (North West) Allotment of land measuring 5178 sqm and 6004 sqm for construction of DSTP in Mohamadpur Majri Village Kh. No.15/14(4-16), 15//17/1 (0-16), 15//17/2 (0-2), 16//12/1 min (1-03), 16//12/2 (0-9), 16//13/2 (2-10)16//18 min west (3-13) 16//19/1 (1-12) Handing over / taking over of land required for DSTP pending issue.**

CEO directed DJB officials to take over the possession from DDA by next week.

(Action: -CLD(DDA) & (L&E)/DJB)

- p. **Land for construction of DSTP in Chattarpur Extension.**

The matter is resolved now.

The meeting ended with the vote of thanks to the chair.

This is issued with the approval of Competent Authority.

ई. अमित सिंह
निदेशक (कार्य)

Copy to:

1. PS to VC/DDA for kind information of latter please.
- ✓ 2. PS to CEO/DJB for kind information of latter please.
3. PS to FM/DDA for kind information of latter please.
4. PS to EM/DDA for kind information of latter please.
5. PS to PC(Hort)/DDA for kind information of latter please.
6. Commissioner (LD)/DDA for kind information please.
7. Chief Engineers (Dwk, SZ, NZ, EZ, RZ, Sports, Hort. & Narela)/DDA for kind information and necessary action please.
8. Guard File.

Amit Singh
08/06/2025
निदेशक (कार्य)

Date: 03.10.2025

Time: 11:00 AM


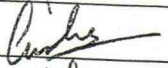
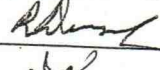
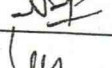
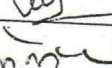
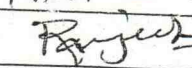
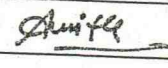
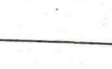
Venue: VC Conference Hall

ATTENDANCE SHEET

Sub: Meeting Regarding various pending issues of DDA with DJB under the Co-Chairmanship of VC (DDA) and CEO (DJB).

S. No.	Name	Designation	Mobile No./ E-mail ID	Signature
1.	Sh. N. Saravana Kumar	Vice Chairman	In Chair	
2.	Sh. Kaushal Raj Sharma	CEO, DJB		
3.	Col Deepak Singh	CE (DWR, Noida)	9695291568	
4.	Arjun Kumar	CE (NORTH)	9811518729	
5.	Anand Prakash	CE (Rohini) Expts	9413339746	
6.	K.S. Meena	CE (South)		
7.	N.K. SHARMA	EE (Project) DTB/SRE	9650755988	
8.	SANJAY KHANNA	SE (Plan) DJB	9650291283	
9.	M.K. SHARMA	EE (C)-25	9650200460	
10.	S.L. Dey	CE (CIN) DTB	9650291401	
11.	Gurpreet Singh	DoR, DTB	9873550675	
12.	Hiral Almeida	EE (CIVIL)-34	880099554	
13.	Kanav Mahajan	SE (Plan) Hort	9718072727	
14.	S.N. Rai	EE (C)-21	9650281443	
15.	Mumish Kumar	SE (C) 7 (DJB)	9650291227	
16.	Ramesh Kumar	SE (C) 05 (DJB)	965581677	
17.	CHANDER PRAKASH	SE (C) 10 DTB	9650291495	
18.	Rajeev K Gupta	SE (C) 8 DTB	9650290806	
19.	M.K. Khare	SB, DTB	9650281085	
20.	S.K. Singh.	SE DTB	9650291378	
21.	R.S. Meena	EE (E) 24	9650844667	
22.	A.M. SHARMA	EE (C) DR-VI	9650291540	
23.	D.K. Jain	EE (Wg) Water	9650947676	
24.	ABHISHEK KUMAR	EE (C)-3	9650291124	
25.	VINEET DWIVEDI	EE (C) 12	9650286969	
26.	Deepak	EE (C)-27	9042216744	

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27.	Lizakun-Hussain	EE/EID-1/DDA	9891417725	
28.	PUSHPENDRA KUMAR	EE/EID-10/DDA	9990962282	
29.	Ramshwar Dargal	Dir (MOT)	9599923772	
30.	NEERAJ KUMAR	SB(PHQ)DWR	9921255858	
31.	CHANDRESH KUMAR	EE/OPP-5	8800141239	
32.	MANOHAR	SE/NCC-II	9810534052	
33.	Ranjit K.	Dir (IL)	99688336067	
34.	Amit K.	AE/DJB/EE-21	9652780017	
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Date: 03.10.2025

Time: 11:00 AM

Venue: VC Conference Hall

ATTENDANCE SHEET

Sub: Meeting Regarding various pending issues of DDA with DJB under the Co-Chairmanship of VC (DDA) and CEO (DJB).

S. No.	Name	Designation	Mobile No./ E-mail ID	Signature
1.	Sh. N.Saravana Kumar	Vice Chairman		In Chair
2.	Sh. Kaushal Raj Sharma	CEO,DJB		
3.	DEEP MHA	SE(D)pr	9650291608	<i>DM</i>
4.	ANIL BHARTI	CE Pr WI	9650291619	<i>AL</i>
5.	SUDHIR KUMAR	SE(D)Pr-III	9650291444	<i>SK</i>
6.	ADARSH KUMAR	SE(D)Pr-I	9650394930	<i>AK</i>
7.	Bhupesh Chandra Patel	SE (C) L2	9650291177	<i>BC</i>
8.	Pankaj Atray	CE(D)Pr-I	9650573355	<i>PA</i>
9.	MUKESH JIHLI	CE (L2)	9650291130	<i>MJ</i>
10.	DALIR SINGH	CE (L2)	9650290723	<i>DS</i>
11.	ERAJABABU	Asst. CEO	9852426231	<i>ER</i>
12.	B. S. JAGLAN	Member (Fin)	8130520999	<i>BS</i>
13.	Vipul Aggarwal	PC (Hort) DDA	9910411110	<i>VA</i>
14.	Chetan Reddy	Member (Finance)	9915001155	<i>CR</i>
15.	BHUVAN CHANDRA SINGH	EO-II to EM	97677822	<i>BS</i>
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**DELHI DEVELOPMENT AUTHORITY
ENGINEER MEMBER'S SECRETARIAT
INA, VIKAS SADAN, NEW DELHI-110023.**

No: EM3(25)/86/Vol.32/28

Dated: 09/02/2026

Minutes of Meeting

A meeting was held under the co-chairmanship of EM, DDA and Addl. CEO, DJB on 03/02/2026 at 11:00 am in VC Conference Hall at B-Block, 1st Floor Vikas Sadan, INA, New Delhi-110023. The list of officers who attended the meeting is annexed as Annexure "A".

A brief presentation was given by Director(Works) and a detailed discussion was held on all issues. The outcome of the discussion is as under: -

(1) North Zone

(a) Deficiency estimate approved & payment made by DDA but DJB is yet to take over the scheme:

- F-Block, Gandhi Vihar

CE(NZ)/DDA stated that DJB has not taken over the scheme due to non-payment of balance IFC charges. DDA has made request to DJB for the waiver of additional infrastructure charges. CE (Coordn.)/DJB stated that all requests regarding waiver of additional infrastructure charges cannot be amended as it is a policy matter. EM/DDA requested DJB to submit a proper reply regarding the same to CE(North)/DDA so that further necessary action may be taken accordingly.

(Action: - CE(North) & CE(DJB))

(b) Deficiency estimate yet to be received from DJB.

- 5080/4740 EWS Houses at Village Siraspur Ph-III
- Sewerage scheme of ITPC Timarpur
- 268 EWS Flats at Ramgarh Colony, Jahangirpuri
- Transport Centre, Rohtak Road, Punjabi Bagh
- Printing Press Area, Lawrence Road, Near Wazirpur DTC Depot.

CE(North) stated that Joint inspections were held with DJB. However, the deficiency estimate has not been received till date despite follow up requests. CE(Coordn.)/DJB stated that Joint inspection for ITPC Timarpur is still needed and can be scheduled on 06.02.2026, the deficiency estimates for 5080/4740 EWS Houses

DELHI JAL BOARD
 CHIEF ENGINEER (COR)
 Diary No. 2/02/26
 Date 9/02/26

at Village Siraspur & 268 EWS Flats at Ramgarh Colony, Jahangirpuri are under preparation and will be submitted by 20.02.2026.

DJB will check the feasibility for Transport Centre, Rohtak Road & Printing Press Area, Lawrence Road and subsequently take necessary action in this regard. EM/DDA directed CE(North) & CE(DJB) to conduct all Joint Inspections as desired by DJB and submit the Deficiency Estimate by 20.02.2026.

(Action: - CE(North) & CE(DJB))

(c) Requirement of Sewage Pumping Station (SPS) for schemes.

- 648 SFS Houses DA-Block, Shalimar Bagh.
- 560 SFS Houses C & D Block, Shalimar Bagh

CE(NZ)/DDA pointed out that a Sewage Pumping Station (SPS) needed to be constructed for the mentioned scheme. It was decided in the meeting held with CEO /DJB on 03.10.2025 that the DDA will pay the construction cost of SPS as deficiency charges and work of SPS will be taken up by DJB. It was pointed that the estimate of SPS has not been submitted by DJB to DDA for payment. CE(DJB) stated that the scheme for construction work of SPS is under preparation and estimate of the same shall be submitted within four weeks to DDA. Addl. CEO/DJB directed to expedite the work.

(Action: - CE(DJB))

(2) Dwarka Zone

a) Deficiency estimate yet to be received from DJB.

- Water and sewer services of District Centre Janakpuri.
- Services of pocket-8 sector-23, Dwarka.
- SPS, Bakkarwala (Electrical).
- Clear water Booster Pump house, District Centre Janakpuri. (Electrical)
- Pump house, marble market, sec-20 Dwarka. (Electrical)
- Clear water Booster Pump house at Transit Camp Sector- 15 (A, B & C Block). (Electrical)
- Sewage pumping station at 560 Janta flats, pkt-7, Nasirpur, Dwarka, Ph-1. (Electrical)

CE (Coordn.)/DJB stated that peripheral system of District Centre Janakpuri, Transit Camp Sector- 15 & Marble market, Sec-20 Dwarka will be taken by DJB and deficiency estimate will be submitted within 2 days.

CE(Dwk)/DDA stated that Deficiency estimate has been received last week for SPS, Bakkarwala & 560 Janta flats, pkt-7, Nasirpur.

CE(Dwk)/DDA also stated for pocket-8 sector-23 that the Deficiency Estimate has incorporated 100mm dia pipe instead of 80mm as mentioned in the scheme approved in the drawing, CE (Coordn.)/DJB stated that deficiency has been worked out as per new norms of DJB which mentioned usage of minimum dia. of 100mm for water supply, therefore cannot be altered.

CE(Dwk) requested DJB to submit a proper reply regarding the same so that further necessary action can be taken accordingly. EM/DDA directed both DDA & DJB officials to expedite the necessary action.

(Action: - CE(DJB))

(3) South Zone

a) Deficiency estimate yet to be received from DJB.

1. Water Supply Line, UGR, Sewer Line and STP & Allied Services at E-2 Housing Pocket, Vasant Kunj.
2. Water Supply Line of Tughlakabad Institutional Area, Mehrauli-Badarpur Road.
3. Sewer Line at C-9, Vasant Kunj.
4. Water Supply and Sewerage Network for 1214 Houses in Pocket E-1, Vasant Kunj.
5. Handing Over of Water Supply Scheme of 172 SFS Flats, Sector-A, Pocket-B & C, Vasant Kunj.
6. Water Supply and Sewerage Network Including Allied Installations (UGR etc.) at Kaveri Apartments, D-6, Vasant Kunj.
7. Water Supply Line and Allied Installations (Including UGR) at B-2, Vasant Kunj.

CE (Coordn.)/DJB stated regarding housing at E-2, Vasant Kunj that water will be made available to the said housing complex only after the completion the work of water treatment Plant at Dwarka. Further, the handing over of housing pocket of E-1, Vasant Kunj is not possible due to high rise building.

CE (Coordn.)/DJB further stated that preparation of Deficiency estimate is underway and will be submitted by 15.02.2026 for B-2, Vasant Kunj, Kaveri Block, D-6, Vasant Kunj & 172 SFS Flats, Sector-A, Pocket-B & C.

CE(SZ)/DDA requested for joint inspections for Tughlakabad Institutional Area & C-9, Vasant Kunj, EM/DDA directed both officials to conduct the joint inspection by 06.02.2026.

(Action: - CE(South) & CE(DJB))

b) Connection of water supply line in In-situ rehabilitation at Kalkaji.

CE(SZ)/DDA stated that the payment for deposit work of connection of water supply line in In-Situ rehabilitation at Kalkaji was done almost a year ago but the work is yet to start. Lack of connection cause water scarcity in the housing pocket. Addl.

CEO/DJB directed DJB official to expedite the work and provide water supply to the housing pocket at the earliest.

(Action: - CE(DJB))

(4) East Zone

a) Deficiency estimate approved & payment made by DDA but DJB is yet to take over the scheme.

- Handing over of E&M services of Vishwas Nagar.

CE(EZ)/DDA stated that the payment for deficiency charges was made to DJB, but DJB revised rates due to revised DSR and demanded additional revised deficiency amounts. CE (Coordn.)/DJB stated that full payment was never made by DDA. EM/DDA and Addl.CEO/DJB directed both officials to conduct a joint meeting with records and facts and reconcile the same. The matter is to be resolved within a week.

(Action: - CE(East) & CE(DJB))

b) Cost provision for five years of operation and watch & ward

- Nagarjuna apartments near Mayur Kunj society, Chilla Dallupura
- Distt. Centre, Mayur Palace, Mayur Vihar Phase-I
- R-Block, Dilshad Garden(Clear)
- R-Block, Dilshad Garden(Sewage)
- 201 SFS flat at Gazipur
- Pkt-C, IFC, Gazipur (Sewage)
- Pkt-C, IFC, Gazipur, Kondli Gharoli (Clear)
- 480 EWS DU's Kondli Gharoli, Mayur Vihar Phase-III
- 1350 EWS DU's Kondli Gharoli, Mayur Vihar Phase-III

CE(EZ)/DDA stated that the cost provision for five years of operation and watch & ward is not admissible for payment by DDA. Such expenditure is not sanctioned in DDA and should be duly excluded from all estimates. CE (Coordn.)/DJB also agreed with this proposal. Addl. CEO/DJB directed DJB officials to revise the deficiency estimates.

(Action: - CE(DJB))

c) Site not considered due to non-availability of potable water

- PSP, Mandawali Fazalpur
- CBD Shahdhara
- Automobile Centre at Ghazipur
- Strom Water Pump sets at the Crossing of NH-24 and road no.-56 at Gazipur

CE (Coordn.)/DJB stated that water is still not available for these sites and will take more time for supply to reach. CE(EZ)/DDA requested DJB to take over storm water pump at Gazipur, to which CE (Coordn.)/DJB stated that it should be handed over to MCD. EM/DDA directed both officials to conduct the joint inspection on 06.02.2026 to check the scheme and possibility of handing over.

(Action: - CE(East) & CE(DJB))

d) Revised IFC for Phase I of East Delhi Hub, Karkardooma

CE(East)/DDA stated that the revised IFC for Phase I development of EDH, Karkardooma as decided in previous meeting on 03.10.2025 is yet to be received from DJB. CE (Coordn.)/DJB assured that it is under preparation and will be submitted by 06.02.2026.

(Action: - CE(DJB))

(5) Rohini Zone

a) Deficiency estimate yet to be received from DJB.

- Internal water supply network of 2016 ORT, Sec-4/Extn Rohini, Allied UGR at Sec4/Extn
- Internal Sewerage Network of 2016 ORT,
- Peripheral Sewerage Network along 2016 ORT
- Sewer Network Pocket C-2, Sector-27
- Primary UGR with Water Network Pocket C-2, Sector-27
- Housing Pocket 4, Sector 34, Pocket 5 & 6, Sector-35.
- Plotted Pocket A-1 to A-4, Pkt. C-1 to C-6, Sector-34,
- Plotted Pocket A-1, A-2, Pkt. C-1, in Sector-35.
- Water supply and Sewage network Sector-29, 30 Part.
- Sewerage network of Pocket A-7, A-8, B-7, Sector-17, Rohini
- Sewerage Network of EWS Housing Pocket C-1 To C- 4, Sector-34.
- Sewerage Network of Plotted Pocket A-1 to A-4, Pkt. C-1 to C-6, Sector-34.
- Water Supply Network of EWS Housing Pocket C-1 To C-4 Sector-34
- Water Supply Network of Plotted Pocket A1 to A-2 & Pkt. C-1 To C-4, Sector-34.

Joint inspections were held with DJB. However, the deficiency estimate has not been received till date despite follow up requests. CE(Coordn.)/DJB stated that some estimates are under preparation. EM/DDA directed both officials to conduct a zonal meeting and sort out the issue to reach an agreement for finalization of these estimates within a week.

(Action: - CE(Rohini) & CE(DJB))

b) **Joint inspection yet to be done.**

- Peripheral water & sewerage supply network in Sector 34 & 35.
- Twin District Centre -I & II, Sector -10, Rohini
- Water supply in Command Tank, Sector-36

CE (Rohini) requested that joint inspections be conducted for the concerned sites. He further stated that water supply to the command tank at Sector-36 is yet to be made even after handing over the electrical works of the command tank to DJB.

Further, to operationalize the UGR at Sector-36, Rohini, it was decided in the earlier meeting that approximately 25 bore wells along UER-II would be executed by DDA, while DJB would lay the rising main up to the UGR at Sector-36.

CE (Rohini) also informed that approval of the bore well scheme is likely to be accorded shortly by DDA. Accordingly, DJB was requested to expedite the internal sanction process for the rising main so that both departments can undertake the works simultaneously.

(Action: - CE(Rohini) & CE(DJB))

(6) Narela Zone

a) **Deficiency estimate yet to be received from DJB.**

- Internal/Peripheral Water Supply, Sector A-1 To A-10 Narela

O&M of E&M Services

- EWS Flats in Pocket 1, Sector A5, Narela
- 672 Duplex, in Pkt 9 & 400 SFS in Pkt 13, Sector A5, Narela
- 660 EWS in Pkt 1, Sector A6, Narela
- 762 EWS in Pkt 7, Sector A6, Narela
- 600/700 Janta in Pkt 11, Sector A6, Narela
- 136 LIG & 117 MIG in Pkt 1, 184 LIG & 64 MIG in Pkt 3, 96 LIG & 120 MIG in Pkt 4, Sector A9, Narela
- 416 LIG & 256 MIG in Pkt 2, 232 LIG & 192 MIG In Pkt 4, 416 LIG & 256 MIG in Pkt 6, Sector A10, Narela
- 170 MIG in Pkt 1, Sec B4, Narela
- 768 Janta in Pkt 3, Sec B4, Narela
- 272 Janta in Pkt 9, Sec B4, Narela
- 670 LIG in Pkt 6, Sec B4, Narela
- LIG Block A, B, C, D in Pkt D, Sec B2, Narela
- LIG Blk E, F, G, H in Pkt G, Sec B2, Narela

- JJ Colony Pkt 13, Sec B4, Narela
- Tarjan Colony, Tikri Khurd, Narela
- Gautam Colony, Narela

Joint inspections were held with DJB. However, the deficiency estimate has not been received till date despite follow up requests. CE(Coordn.)/DJB stated that some estimates are under preparation. EM/DDA directed DJB officials to submit all estimates for these schemes by 15.02.2026.

(Action: - CE(DJB))

b) Joint inspection yet to be done.

- Internal/peripheral sewerage. SECTOR A-1 TO A-10 NARELA
- Handing over the services like water supply and sewerage sec- B-2 & B-4, Narela.

CE(Narela) requested to conduct the joint inspection for these sites. EM/DDA directed both officials to conduct joint inspections on 06.02.2026.

(Action: - CE(Narela) & CE(DJB))

c) Water supply scheme of Integrated Freight Complex (IFC) at IFC Narela

CE(Narela) stated for the water supply scheme of the integrated freight corridor, Narela, DJB has raised a demand of Rs.239.52 crore as infrastructure charges. DJB reverted to a consumption-based IFC calculation model, which is more equitable, rational, and reflective of actual infrastructure needs. Application of 50% concession in IFC as the number of storeys does not exceed four (excluding basement and stilt). CE(Coordn.)/DJB stated that no progress is made regarding this and will be put up in the next board meeting. Addl. CEO/DJB directed DJB officials to look into this matter and put up the proposal for next board meeting.

(Action: - CE(DJB))

d) Internal/peripheral water supply in sector G2/G6 and G7/G8 Narela

CE(Narela)/DDA stated that DDA has already deposited approx. Rs. 237 crores towards IFC but still no water supply has been made available. This infrastructure charges payment has not been credited even after 12-15 years. However, additional demand letters were issued amounting to Rs. 125 crores recently. It is only appropriate that IFC be calculated based on the rates prevailing at the time of submission (i.e., 2017), rather than the escalated 2025 rates. Addl. CEO/DJB assured to re-consider and directed DJB officials to look into this matter.

(Action: - CE(DJB))

(7) MoU with DJB for water bodies

In the last meeting under the co-chairmanship of VC/DDA and CEO/DJB held on 03.10.2025, it was decided that if DJB is unable to rejuvenate and maintain the water bodies, the same may be handed back to DDA.

Further, the taking over of water bodies has been approved by VC/DDA. The DO letter from CEO/DJB was received for returning 62 nos. of water bodies as undertaken by DJB in the MoU between DDA & DJB dated 10.04.2023. EM/DDA asked all zonal chief/DDA about the challenges in handing over, operation and maintenance of returned water bodies. Zonal chief engineers requested 3 months' time to put up tenders for maintenance of the water bodies. EM/DDA directed to place a formal request of three months for placing the tender of maintenance work of 62 water bodies by DDA.

(Action: - CE(DDA) & CE(DJB))

(8) Land Disposal Department

CE(Coordn)/DJB stated some issues regarding land allotment to DJB need to be address. EM/DDA addressed that since no representatives from Land Disposal Dept./DDA is present in this meeting hence discussing the matter will not be as fruitful but all DJB's issues can be forwarded to LD dept. for consideration and necessary action and accordingly a separate meeting with LD dept. can be fixed in future. The list of issue raised by DJB are as follows: -

1. Tajpur Khurd village DSTP (South-West) Allotment of land to DJB for construction of Decentralized sewerage treatment plant at Tajpur Khurd Village in Khasra No. 143(09 Biswa)
2. Rajpur Khurd (Maidangarhi) DSTP (South) Land for construction of DSTP in Chhattarpur in Rajpur Khurd (Maidangarhi)
3. Chhattarpur Extension Land for construction of DSTP in Chhattarpur Extension and allotment of balance land about 3000 sq. mtr. Land allotted earlier i.e. 1525.25 sqm has not been taken over yet.
4. Shahbad Mohammad pur Village Land for lift station of 2 MGD capacity at Shahbad Mohammad pur for village including 20 point programme plots and extended areas under Bijwasan Constituency. Land – 100 – 150 Sqm.
5. Nayabans DSTP (North-West) Regarding allotment of land measuring 7000 Sqm. at Swatantra Nagar and Banker Village for construction of STP/DSTP in Narela assembly Constituency for the construction of Nayabans DSTP.
6. Mohamadpur majri Village DSTP (North-West) Allotment of land measuring 5178 sqm and 6004 sqm for construction of DSTP in Mohamadpur Majri Village Kh. No. 15//14(4-16), 15//17/1 (0-16), 15//17/2 (0) 2), 16//12/1 min (1-03), 16//12/2 (0-19).

16//13/2(2-10) 16//18 minwest (3-13), 16//19/1(1-12). Handing Over/ taking over of land is pending.

7. Permission of Tubewells/Borewelllls from DDA. Permission was sought as per details below:

- i. DND Flyway Over Section (Kalindi Aviral), Akshardham Mandir, Mayur Nature Park, Total- 68 Nos.
- ii. Sanjay Lake- Tubewell-26 Smriti Van-Tubewell-20
- iii. NOC for tubewells for Kakrola, Bhalaswa Lake, Jaitpur Section, Dwarka Golf Courses, Okhla Barrage, South Burari to Wazirabad Pond (Total-68)
- iv. Garhi Mendu (Total-37)

8. Jaunti Village DSTP (North-West) Allotment of land for Construction of DSTP in village Jaunti Gram sabha Land.

9. Jat Khor DSTP (North-West) 2703.15 Sqm. of land allotted by DDA for construction of DSTP at Village Jat Khor, Khasra No. 16/12/1 (04-04) North-West District in Bawana AC. Paid Rs. 4,85,11,727/-on dated 17.05.2022.

10. Bajitpur Thakran DSTP (North) 5228 sqm of land allotted by DDA for c Construction of DSTP at Bajitpur Thakran, Khasra No. 16/16 (04-16) and 16/15 (04-16) North-West District in Bawana AC. Paid ₹ 9,38,23,575/- on dated 16.03.2022.

11. Land for Lift station of 2 MGD capacity at Shahbad Mohammad pur for Village including 20 point programme plots and extended areas under Bijwasan Constituency.

12. Land for Lift station of 0.5 MGD capacity at Salahpur Kheda under Bijwasan constituency.

13. Rangpuri STP- Request to Waive off Rs 2,19,099,312/- on account of delayed submission of land cost.

14. Rangpuri SPS - requested to Waive off Rs 6,24,563/- on account of delayed submission of land cost.

15. Waive of interest and allotment of additional land at Chhattarpur Extension

16. Allotment of land at Kh. No. 315 measuring 3000 sqm.

17. Allotment of land to DJB for F construction of SPS (Approx. 200 Sqm at Khasra No.569) in Prajapati Mohalla at Village Maidan garhi /Rajpukhurd in Chhattarpur Assembly Constituency.

18. Land for Lift station of 2 MGD capacity at Shahbad Mohammad pur for Village including 20 point programme plots and extended areas under Bijwasan Constituency.

19. Land for Lift station of 0.5 MGD capacity at Salahpur Kheda under Bijwasan constituency

20. Rangpuri STP- Request to Waive off Rs 2,19,099,312/- on account of delayed submission of land cost.

21. Rangpuri SPS-requested to Waive off Rs 6,24,563/- on account of delayed submission of land cost.

22. Waive off the interest charges amounting to Rs.27,21,867/-of allotment Land measuring 2000 sqm for construction of SPS at Madanpur Khadar

(Action: - Comm.(LD)/DDA)

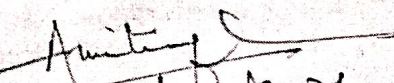
The meeting ended with the vote of thanks to EM/DDA and Addl. CEO/DJB.

This is issued with the approval of Competent Authority.

Amit Singh
Director (Works)/DDA

Copy to:

1. PS to VC/DDA for kind information of latter please.
2. PS to CEO/DJB for kind information of latter please.
3. PS to EM/DDA for kind information of latter please.
4. PS to Addl. CEO/DJB for kind information of latter please.
5. PS to PC (LD)/DDA for kind information of latter please.
6. Chief Engineers (Dwk, SZ, NZ, EZ, RZ, & Narela)/DDA for kind information and necessary action please.
7. Commissioner (LD)/DDA for kind information please.
8. Guard File.


29/02/2016
Director (Works)/DDA



दिल्ली विकास प्राधिकरण / DELHI DEVELOPMENT AUTHORITY
 अधिशाषी अभियंता का कार्यालय / OFFICE OF THE EXECUTIVE ENGINEER
 उद्यान सिविल खंड-4 / HORTICULTURE CIVIL DIVISION-4
 नेहरू प्लेस, नई दिल्ली-110019 / NEHRU PLACE, NEW DELHI-110019
 (निकाटवर्ती बीएसईएस भवन) / (ADJACENT BSES BHAWAN)
 ईमेल / E-MAIL:- eehcd4dda@gmail.com

No. F-1(71)EE/ICD-4/DDA/2024-25/ 203

Date: 18/9/25

To

The Member Secretary
 Central Empowered Committee,
 3rd Floor, Chhankya Bhawan, Chhankya Puri,
 New Delhi-110021

EE (WB)-I

Diary No. 1657

Date: 23/09/25

Subject:- Submission of Proposal for laying sewer line for diverting surplus sewage coming from an existing drain discharge directly into the waterbody (Machhali Talab) at Smriti Van, Vasant Kunj.

Ref:- F.No.IT (26)/PA/DCF/95/Vol XI/7200-7202 dated 21.08.2025 (Copy enclosed).

This is in reference to meeting of Ridge Management Board (RMB) held on 18.07.2025 under the Chairmanship of Chief Secretary cum Chairman RMB, wherein the proposal for 'laying sewer line for diverting surplus sewage coming from an existing drain discharge directly into the waterbody (Machhali Talab) at Smriti Van, Vasant Kunj' vide Agenda item No. 11.

As per Minutes of RMB meeting it was decided that 'this shall help in its ecological restoration and restoration of aquatic biodiversity. The area as per Zonal Development Plan, Zone F is regional park, part of South Central Ridge and Reserve Forest'. The chairman desired that a detailed proposal including map of the area to be utilized for laying of the sewer line may be submitted. The said area is part of south central ridge the board decided to recommend the proposal for consideration of the Central Empowered Committee subject to the following Conditions:

- The User Agency shall obtain necessary prior permission under Van (Sanrakshan evam Samvardhan) Adhiniyam, 1980 from MoEF&CC, Govt for diversion/ utilization of Notified forest area.
- No tree felling should be involved in the proposed construction as informed by the user agency.
- The user agency to deposit 5% of the project cost proportionate to the area falling within the Morphological ridge area to RMB fund on the lines of conditions imposed by Hon'ble Supreme Court of India in WP (C) 202/1995 titled T.N. Godavarman Thirumipadi Vs Union of India & Ors. for management of the ridge.

Accordingly, please find enclosed herewith the proposal for the 'laying sewer line for diverting surplus sewage coming from an existing drain discharge directly into the waterbody (Machhali Talab) at Smriti Van, Vasant Kunj' for your kind perusal and necessary approval.

Encl. As above

(Er. Lakshay Singla)
 EXECUTIVE ENGINEER/ICD-4/DDA

Copy to:-

- PS to PC (Hort.), DDA for kind information of the latter.



DELHI JAL BOARD
OFFICE OF THE EXECUTIVE ENGINEER (CIVIL)-34
J-BLOCK SAKET, NEW DELHI-110017
Email : ceclvl34djb@gmail.com

आजादी का
अमृत महोत्सव

Subject :- **Inspection of Smriti Van Vasant Kunj as per directions received by Sh. Sandeep Kapoor CE(on dated 03.11.2025)**

Inspection was done on dated 03.11.2025 at 04:00pm at Smriti Van, Vasant Kunj by EE(Civil)-34, ZE (Civil)-34 and Representative of M/s. Rohanta Infra Solution (Sh. Manish -9953687490)

S.No.	Description of survey	Smritivan Machliwala Park
1	Is any sewer flowing in water body	Yes
2	Is sewer flowing in water body	Yes
(i)	Approx Quantity (MLD)	2.25 MLD Approx.
(ii)	Nos of subdrains falling in water bodies with sewerage	02 Nos.
(iii)	Area / Streets discharge sewer	Teacher Colony ward no. 03 Part of Kishangarh/ mixed sewer discharge and storm water through storm water drain.
(iv)	Approx. population of area / street	15000
3	Work done so far with months and year to address this issue	This is unsewered area to be taken up by drainage project division.
4	Work /Project planned to stop discharge of sewer in water body (with brief of solution)	
5	Timellne of work project	-Do-
(i)	Estimate / Bid document preparation	-Do-
(ii)	Award of work	-Do-
(iii)	Completion of work	-Do-

Hilal Ahmed
03/11/25
Hilal Ahmed
EXECUTIVE ENGINEER (CIVIL)-34,
Executive Engineer (C)-34
Delhi Jal Board
Govt. of N.C.T. Delhi
Opposite J-Block Market,
Saket, New Delhi-110017

Ashok Gupta
03/11/25
Ashok Gupta
Zonal Engineer (M)-45

NGT Case

	DELHI JAL BOARD; GOVT. OF NCT DELHI OFFICE OF THE EXECUTIVE ENGINEER (C) DR VI JAL SADAN; LAIPAT NAGAR; NEW DELHI E Mail.ID eecdr6.djb@gmail.com	
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No. DJB/EE(C)DR-VI/2025/254

Dated: 12.12.2025

To,
 The Member Secretary,
 Central Empowered Committee,
 3rd Floor, Chanakya Bhawan, Chanakya Puri,
 New Delhi-110021

Received from
 EE A. M. Sharma
 (DR-VI)
 through WhatsApp
 on 16.12.2025

Subject: Submission of Proposal for laying of sewer line for diverting surplus sewage coming from an existing drain discharge directly into the water body (Machhali Talab) at Smriti Van, Vasant Kunj.

Ref: 1. F: No. 11(26)/PA/DCF/95/Vol XI/7200-7202 dated 21.08.2025 (Copy enclosed)
 2. F-1(71) EE/HCD-4/DDA/2024-25/203 Dated 18.09.2025 (Copy enclosed)

This is in reference to the above, a request was submitted by the Executive Engineer, HCD-4, DDA, vide letter No. F-1(71)EE/HCD-4/DDA/2024-25/203 dated 18.09.2025, seeking approval for diverting surplus sewage flowing from an existing drain for direct discharge into the waterbody (Machhali Talab) at Smriti Van, Vasant Kunj (copy enclosed). The matter is presently under consideration of the Hon'ble National Green Tribunal (NGT) in connection with pollution in Machhali Talab.

The issue was discussed as Agenda Item No. 11 in the meeting of the Ridge Management Board (RMB) held on 18.07.2025, under the chairmanship of the Chief Secretary-cum-Chairman, RMB (copy of the Minutes of Meeting enclosed).

The proposal aims to facilitate ecological restoration and enhancement of aquatic biodiversity in the area, which forms part of the South Central Ridge and Reserve Forest, as per the Zonal Development Plan, Zone-F. The proposal involves laying an underground 250 mm dia DI rising main (no manhole required) of approximately 345 meters in length. The work does not involve any tree felling or transplantation. The detailed site plan/map is enclosed for ready reference. The proposed work is expected to be completed within 09 months from the date of approval.

The Ridge Management Board (RMB) has recommended the proposal for consideration by the Central Empowered Committee (CEC), subject to the following conditions:

1. **Prior Permission:** The User Agency, i.e. Delhi Jal Board (DJB), shall obtain the necessary prior permission under the Van (Sanrakshan evam Samvardhan) Adhiniyam, 1980 from the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India, for diversion/utilization of the notified forest area.
2. **No Tree Felling:** No tree felling shall be involved in the proposed construction.
3. **Deposit to RMB Fund:** Delhi Jal Board (DJB) shall deposit 5% of the project cost, proportionate to the area falling within the Morphological Ridge area, to the RMB Fund,



3657C

in line with the conditions imposed by the Hon'ble Supreme Court of India in WP (C) No. 202/1995, titled T.N. Godavarman Thirumulpad vs. Union of India & Ors., for management of the ridge.

In view of the above, it is respectfully requested to accord NOC/approval for execution of the proposal for abatement of pollution in Machhali Talab.



(A.M. Sharma)

Executive Engineer (C)DR-VI

A. M. SHARMA

Executive Engineer (C) DR.-VI
DELHI JAL BOARD : DELHI GOVT.
JAL SADAN : LAJPAT NAGAR
NEW DELHI-110 024